

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/MP/2026 and IA No. 3/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-state transmission System) Regulations, 2022 and Regulations 67 and 68 of the CERC (Conduct of Business) Regulations, 2023 seeking relaxation and removal of difficulties emanating from Regulations 5.11 (a) and (b), 10.11, 15.2, 15.3 and 37.10(g) of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) (Third Amendment) Regulations, 2025.

Petitioner : Indosol Solar Private Limited (ISPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Priya Singh, Advocate, ISPL
Shri Shivank Singh, Advocate, ISPL
Shri Samyak Jain, Advocate, ISPL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Rajput, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that Petitioner is a Renewable Power Park Developer (RPPD), who has been granted connectivity aggregating 3,500 MW in the State of Andhra Pradesh, and *vide* the present Petition seeks relaxation and/or removal of difficulties emanating from Regulations 5.11(a)&(b), 10.11, 15.2, 15.3, and 37.10(g) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2025 for the grant of right to split and transfer the connectivity in terms of Regulation 15.2 and 15.3 of the said Regulations. Learned counsel further pressed on IA No. 3/2026 and also prayed to issue notice on the IA.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- a) Admit and issue notice to the Respondent in the Petition as well as IA.

- b) The Respondent to file its reply within three weeks with a copy to the Petitioner, who may file its rejoinder within three weeks thereafter.
- c) The Petitioner to submit the following information/clarification, on an affidavit, within three weeks:
- (i) In light of the provision under Regulation 5.8(vii) regarding the requirement of Govt. authorisation for the grant of Connectivity to an applicant as RPPD, clarify whether the entity, to which the Petitioner wants to transfer the Connectivity, has such Govt. authorisation.
3. The Petition, along with IA, will be listed for hearing on **17.3.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)